

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)
LOK SABHA
UNSTARRED QUESTION NO. 1268
(TO BE ANSWERED ON 23.11.2016)

ANTI-CORRUPTION LEGISLATION

1268. SHRI RAM CHARAN BOHRA:

Will the PRIME MINISTER be pleased to state:

- (a) the details of anti-corruption steps taken by the Government to eliminate corruption during the last three years;
- (b) whether the Government considers that present measures are sufficient to deal with it;
- (c) if not, whether the Government proposes to amend/introduce any legislation in this regard; and
- (d) if so, the details thereof?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a) to (d): The Fight against corruption is an ongoing process. The Central Government is fully alive and committed to implement its policy of zero tolerance against corruption and has already taken several measures to combat corruption and improve the functioning of government. These include:-

- i. Enactment of the Lokpal & Lokayuktas Act, 2013;
- ii. Enactment of The Whistle Blowers Protection Act, 2014;
- iii. Reiteration by CVC of instructions on transparency in tendering and contracting process;
- iv. Introduction of e-Governance and simplification of procedures and systems;
- v. Implementation of Citizen Charters by Ministries/Departments;
- vi. Setting up and making operational additional Special Courts exclusively for trial of CBI cases in different States.

During the last three years, the Government has introduced following legislations in the Parliament for effectively tackling corruption:-

- i. The Lokpal & Lokayuktas and other Related Law (Amendment) Bill, 2014;
- ii. The Whistle-blowers Protection (Amendment) Bill, 2015;
- iii. The Prevention of Corruption (Amendment) Bill, 2013.
